



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**CP No- 531/2019 in
OA No-3214/2019**

New Delhi, this the 17th day of January, 2020

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. A.K. Bishnoi, Member (A)**

Ashish Rana
S/o Sh. Purushottam Rana
R/o House No. 10
Villate Siraspur, Delhi-110042. Petitioner

(through Sh. K.P. Sunder Rao)

Versus

1. Vijay Kumar Dev, Secretary
Government of NCT of Delhi
Delhi Secretariat, Near IG Stadium, ITO, New Delhi.
2. Binay Bhushan
Directorate of Education
GNCTD, Old Secretariat
Near Vidhan Sabha, Civil Lines, Delhi-110054.
.... Respondents

(through Ms. Esha Mazumdar)

ORDER(ORAL)

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman

The applicant filed OA No. 3214/2019, feeling aggrieved by the order dated 23.08.2019, through which the offer of appointment issued to him, was kept in abeyance. The OA was disposed of on



05.11.2019, directing that the applicant shall place the relevant judgments, together with the copy of the representation, before the respondents and the latter, in turn, shall pass appropriate orders within two weeks thereafter.

2. This contempt case is filed alleging that the respondents did not comply with the directions issued in the OA. The respondents filed an affidavit, stating that the order has since been complied with. They have enclosed a copy of the order dated 31.12.2019, through which the offer of appointment issued to the applicant was restored, paving the way for his appointment.

3. With this, the order in the OA stands complied with. The contempt case is closed.

(A.K. Bishnoi)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/ns/